



**Central Information Commission**  
Room No. 105, Ground Floor, Baba Gangnath Marg,  
Munirka, New Delhi-110 067

F.No. 2/Management regulation2007/CIC-MR

Dated: 18.06.2018

**ORDER**

**Subject: Hearing of cases by the Commission in case of death of the Appellant/Complainant**

The Section 24 of the Central Information Commission (Management) Regulations, 2007 states that:


*"The proceedings pending before the Commission shall abate on the death of the Appellant or Complainant."*

2. CIC (Management) Regulations, 2007 was declared ultra-vires by the Hon'ble High Court of Delhi on 21.05.2010 in DDA vs. CIC & Anr. [W.P. (C) 12714/2009].

3. The matter was discussed in the Commission's meeting held on 13.09.2011 and declared as follows:

*".....This Commission, therefore, resolves that if it receives a complaint regarding assault or murder of an information seeker, it will examine the pending RTI applications of the victim and order the concerned Department(s) to publish the requested information suo motu on their website as per the provisions of law...."*

4. The matter was further discussed in the Commission's meeting held on 05.06.2018. The Commission has decided that in case of death of the Appellant/Complainant, the case will be heard as usual as Second Appeal/Complaint and the decision put up on the website

  
(Piyush Agarwal)  
Registrar

To:

DR to Chief IC, DR to IC (SA), DR to IC (YA), DR to IC (SB), DR to IC (BJ), DR to IC (AB), DR to IC (DP)

Copy to:

1. PPS to Chief IC, PPS to IC (SA), PPS to IC (YA), PPS to IC (SB), PPS to IC (BJ), PPS to IC (AB), PPS to IC (DP), for kind information
2. PS to Secretary/Addl. Secretary
3. JS (Admn)/JS (Law)/JS (M&R)/JS (P&B)
4. RTI Cell/Central Registry I & II/Dak Section/Library/Record Room
5. NIC section for uploading the Order on CIC Website.